

Annex I
Guarantee Bond Format

To
The Chief General Manager
Reserve Bank of India
Depart of Currency Management
Central Office
Mumbai

Dear Sir,

In consideration of the Reserve Bank of India consenting to make an immediate payment of the value of exchange for the Legal Tender withdrawn notes in the denominations of ₹ 500 and ₹ 1000, hereafter referred as specified Bank Notes (SBNs) received by us from the banks / post offices (Name of the Bank) pending detailed examination of the tender, we the said (Name of the Bank) hereby agree to abide by the conditions imposed by the Chief General Manager, DCM, CO as under:

- i. Boxes of SBNs accepted by us, on said to contain basis, shall be securely stored and accounted as per the guidelines of RBI and remitted to RBI on receipt of instructions from the Issue Office concerned.
- ii. Make good, without demur, any deficiency that may be found to exist in such tenders is SBNs including shortages, mutilated notes, built up notes, counterfeit notes, etc.
- iii. Reserve Bank of India is authorised to recover the shortages and other deficiencies by debit to our current account maintained with the Reserve Bank.

2. The undertaking will remain in force until revoked by a notice in writing.

Yours faithfully,

For and on behalf of
(Name of the bank)

(Signature of the authorised official)
(Designation of the Authorised Official)
(Official ID / Seal No.)

Dated the (Date) day of
(Month) (Year)